

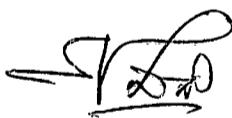
(6)

Mr. G.D.Samant for the applicant. Mr. V.G.Rege for the respondents.

Adjourned to 9-3-93.

Respondents should file an affidavit before that date giving the exact number of vacancies which had arisen upto 7-1-88 and could be filled up from the panel if its validity were to be extended upto 7-1-88 and also bring the relevant record including letter dated 20-10-87 referred to in Annexure 'G' at Page 32 of the application. The affidavit should also contain the detailed position of vacancies of Khalasis and recruitment for the Mechanical Department in pursuance of the notification dated 9-1-87 mentioned in the written reply and also bring relevant record in support of statement made in Para 26 of the written reply that the applicant was called for an interview. The applicant's position regarding written test for this selection, along with the relevant record should also be brought for perusal of Tribunal.

To be treated as part heard.



(V.D.Deshmukh)  
M/J



(M.Y.Priolkar)  
M/A

DT 9.3.93

Mr. G. D. Samant Counsel for the applicant. Mr. V. G. Rege Counsel for the respondents.

As prayed by Mr. Rege, the matter is adjourned to two weeks for filing affidavit. Mr. Samant Counsel for the applicant has no objection.

List the matter on 23/3/93  
as Part heard.

(V.D.DESHMUKH)  
M/J

(M.Y.PRIOLKAR)  
M/A